

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Excise Appeal No. 75567 of 2017

(On behalf appellant)

(Arising out of Order-in-Appeal No.-117/KOL-V/2016 dated 13.12.16 passed by Commissioner of Central Excise, Kolkata)

M/s Sai Sulphonates Pvt. Ltd.

19, Sarsuna Main Road, Kolkata-700 061.

Appellant

VERSUS

Commissioner of Central Excise, Kolkata

169, AJC Bose Road, Bamboo Villa, Kolkata-700 014.

Respondent

APPEARANCE :

None for the Appellant

Shri P.K.Ghosh, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO...75526/2025.

DATE OF HEARING : 26.02.2025

DATE OF DECISION : 26.02.2025

Per K. Anpazhakan:

The appellant has filed a copy of Form No. SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No. 2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Pronounced in the open court)

**(Ashok Jindal)
Member (Judicial)**

**(K.Anpazhakan)
Member (Technical)**

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